

GOVERNMENT OF INDIA
MINISTRY OF DRINKING WATER & SANITATION
LOK SABHA
UNSTARRED QUESTION NO.1671
TO BE ANSWERED ON 20.12.2018

Details regarding NRDWP

1671. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the allocation made under the National Rural Drinking Water Programme (NRDWP) during each of the last three years and the current year, State/UT-wise;
- (b) the current status of the programme;
- (c) whether any monitoring mechanism has been in place to ensure proper utilization of allocation and to assess the achievements and if so, the details thereof;
- (d) whether some States/UTs have not fully utilized the amount allocated for the purpose during the said period;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the steps taken/being taken by the Government for utilization of the funds effectively for providing safe drinking water in all the habitations in the country?

ANSWER

MINISTER OF STATE FOR DRINKING WATER AND SANITATION
(SHRI RAMESH CHANDAPPA JIGAJINAGI)

(a) The State-wise details of funds allocated and released under National Rural Drinking Water Programme (NRDWP) during each of the last three years and current year is at **Annexure-I.**

(b) As reported by States on Integrated Management Information System (IMIS), 80.39% of rural habitations are Fully Covered (i.e. getting more than 40 litre per capita per day (lpcd) safe drinking water), 16.03% of rural habitations are Partially Covered (i.e. getting less than 40 lpcd safe drinking water) and 3.58% of rural habitations are Quality Affected (i.e. containing chemical contaminant) as on 17.12.2018.

(c) A web-based online 'Integrated Management Information System (IMIS)' is in place to monitor the progress of the schemes and expenditure of the funds released to the states under NRDWP. From time to time, review meetings are also held with the State Secretaries, Engineers-in-Chief in-charge of rural water supply for effective monitoring of completion of schemes and expenditure of funds.

(d) & (e) Under NRDWP, the execution of rural water supply scheme is done by the respective State Government. States are free to plan, design and execute scheme after getting the same approved by the State Level Scheme Sanctioning Committee (SLSSC). As far as NRDWP release at the central level is concerned, there are no unspent balances of the allocated amount in any year. Some States are not able to fully utilize the funds released under NRDWP possibly due various reasons specific to the State. As sometimes, States send their proposals along with the requisite documents in last quarter of the financial year, the funds are being released in fag end of the year which is possibly one of the reasons for unspent funds with the States. The State / UT-wise details of fund unutilized in a particular year under NRDWP during last three years and current year till 17.12.2018 is at **Annexure-II**. However, such fund does not get lapsed is always available with them as rolling opening balance.

(f) This Ministry carries out Annual Action Plan (AAP) meetings every year between February and April which are held with the Departments of the State Governments dealing with rural drinking water supply, wherein the progress achieved under different components of NRDWP is reviewed and States are directed to expedite the utilization of funds. The physical & financial progress of NRDWP is also monitored in National / Regional / State level review meetings, conferences and video conferences. Officers of the Ministry are also deputed to States to make field visits and review the progress of implementation.

Annexure-I

(All amount in Rs. crore)

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Q. No- 1671 due for reply on 20.12.2018									
S.No.	F Y State	2015-16		2016-17		2017-18		2018-19	
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation*	Release as on 17.12.2018
1	ANDAMAN & NICOBAR	0.38	0.16	0.45	0.22	0.43	0	0.62	0.31
2	ANDHRA PRADESH	156.69	170.05	181.02	204	159.51	233.09	187.37	139.01
3	ARUNACHAL PRADESH	58.08	65.4	82.89	92.84	77.51	63.08	96.95	66.65
4	ASSAM	261.34	277.58	401.43	348.06	524.1	474.8	457.56	202.01
5	BIHAR	227.65	202.73	314.79	373.81	394.53	355.6	406.01	234.84
6	CHHATTISGARH	63.69	60.83	70.65	84.28	64.33	49.84	94.57	48.19
7	GOA	2.08	1.66	2.44	1.19	2.32	0	3.34	1.67
8	GUJARAT	230.68	229.46	281.14	278.5	231.62	290.86	237.09	163
9	HARYANA	97.65	122.65	114.53	111.53	118.95	88.82	81.88	76.76
10	HIMACHAL PRADESH	59.58	58.77	69.65	83.31	66.02	101.85	91.12	85.43
11	JAMMU & KASHMIR	199.4	192.12	232.88	225.14	222.26	325.33	309.07	154.53
12	JHARKHAND	126.85	132.09	115.86	131.74	172.68	209.09	207.97	66.48
13	KARNATAKA	307.62	278.08	360.07	343.72	290.86	365.81	312.33	174.87
14	KERALA	52.78	48.05	62.54	75.22	56.88	95.16	88.25	84.86
15	MADHYA PRADESH	181.76	193.73	213.87	232.26	195.67	135.51	272.83	175.41
16	MAHARASHTRA	344.16	330.88	413.57	404.45	338.13	282.47	470.2	239.06
17	MANIPUR	28.98	27.92	40.6	39.38	32.2	66.25	40.25	37.73
18	MEGHALAYA	30.52	31.24	42.02	40.42	41.86	85.91	52.43	36.05
19	MIZORAM	17.71	17.32	25.33	24.49	22.4	46.1	28	26.25
20	NAGALAND	35.27	34.53	37.93	36.84	27.66	17.88	34.72	17.36
21	ODISHA	96.9	103.19	114.99	134.96	102.69	83.59	154.99	77.5
22	PUDUCHERRY	0.74	0	0.86	0.29	0.82	0	1.29	0
23	PUNJAB	39.77	42.79	46.02	51.89	115.25	173.29	104.92	73.51
24	RAJASTHAN	547.17	526.75	1,114.55	1,072.92	891.95	714.24	587.55	508.52
25	SIKKIM	10.64	12.05	14.77	19.42	9.3	17.51	11.62	10.89
26	TAMIL NADU	135.46	150.35	155.29	174.68	121.61	185.1	180.99	90.5
27	TELANGANA	88.77	97.71	117.03	133.09	775.01	843.56	131.4	90.34
28	TRIPURA	28.07	31.68	39.48	43.73	32.26	83.93	55.18	27.59
29	UTTAR PRADESH	454.93	490.31	628.08	621.95	539.09	472.52	698.78	499.59
30	UTTARAKHAND	63.57	60.06	74.55	71.86	68.42	110.28	99.17	49.58
31	WEST BENGAL	199.78	216.85	417.68	418.97	810.48	996.68	412.05	788.29
Total		4,148.67	4,206.99	5,786.96	5,875.16	6,506.80	6,968.15	5,910.50	4,246.78

(source: format D-1)

**it excludes allocation of Rs. 1000 crore under National Water Quality Sub-Mission (NWQSM) and Rs. 89.5 crore earmarked for Ministry Level Expenditure.*

Annexure-II
(All amount in Rs. crore)

Annexure to be referred in reply to part (e) of Lok Sabha Unstarred Q. No- 1671 due for answer on 20.12.2018						
S.No.	State	Unutilized funds at the end of				
		FY	2015-16	2016-17	2017-18	2018-19 (as on 17.12.2018)
1	ANDAMAN and NICOBAR		0.83	1.05	1.05	1.36
2	ANDHRA PRADESH		12.88	59.51	26.17	67.79
3	ARUNACHAL PRADESH		15.26	12.4	12.54	37.56
4	ASSAM		153.76	306.04	394.85	434.81
5	BIHAR		183.89	84.97	224.36	405.18
6	CHATTISGARH		8.24	26.86	26.81	42.35
7	GOA		5.39	3.23	1.4	0.3
8	GUJARAT		12.09	25.42	1.15	44.45
9	HARYANA		31.06	28.38	29.86	48.07
10	HIMACHAL PRADESH		11.51	30.09	0	25.55
11	JAMMU AND KASHMIR		44.89	57.31	37.78	73.95
12	JHARKHAND		98.49	79.46	126.15	119.03
13	KARNATAKA		85.36	89.25	184.5	122.15
14	KERALA		1.7	2.71	2.34	20.98
15	MADHYA PRADESH		16.15	35.92	8.08	20.2
16	MAHARASHTRA		180.69	172.82	267.46	390.88
17	MANIPUR		7.87	28.38	27.37	16.49
18	MEGHALAYA		11.29	1.94	0.5	9.83
19	MIZORAM		0.47	0.14	20.31	12.25
20	NAGALAND		0.25	0.89	0	0
21	ODISHA		14.7	51.8	42.86	46.27
22	PUDUCHERRY		0.98	1.27	1.27	1.27
23	PUNJAB		28.31	26.64	96.28	98.01
24	RAJASTHAN		158.39	550.09	536.75	649.61
25	SIKKIM		0.54	4.75	10.85	5.08
26	TAMIL NADU		5.63	6.39	0.68	4.61
27	TELANGANA		14.52	35.71	294.3	58.36
28	TRIPURA		0.8	6.54	48.58	30.27
29	UTTAR PRADESH		272.38	257.82	113.65	236.81
30	UTTARAKHAND		60.07	32.92	5	0
31	WEST BENGAL		25.49	20.78	418.02	856.14
	Total		1,463.88	2,041.48	2,960.92	3,879.61

(source: format D-1)